

GOVERNMENT OF INDIA  
MINISTRY OF EXTERNAL AFFAIRS  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO-547**  
ANSWERED ON- 07/12/2023

**INTERVENTION BY GOVERNMENT IN NIMISHA PRIYA CASE**

547. SHRI ELAMARAM KAREEM  
DR. JOHN BRITTAS

Will the Minister of EXTERNAL AFFAIRS be pleased to state :-

- (a) the action taken by Government to rescue the Keralite woman Nimisha Priya who is in Yemen jail and sentenced to death;
- (b) whether Government has taken any steps for the blood money negotiation for the rescue of Nimisha Priya;
- (c) whether Government will facilitate her family members to visit her in Yemen jail; and
- (d) the details on the communications done by Government in this regard and the reply received from Yemeni authorities?

**ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS

(SHRI V. MURALEEDHARAN)

(a to d) The Government of India (GOI) accords highest priority for the welfare of Indians abroad and provides all possible support to those who fall in distress including in the case of Ms Nimisha Priya. Government has provided assistance in the case including by seeking consular access to Ms Nimisha Priya in jail and providing a lawyer to represent her case from Indian Community Welfare Fund (ICWF). The Ministry has been consistently following up on the case through her lawyer.

As regards the travel of family of Ms Nimisha Priya, it may be noted that there is a ban on travel of Indians to Yemen as per GOI's Gazette Notification dated 26 September 2017. In this regard, the Ministry is in contact with the family members of Ms Nimisha Priya. Government of India will continue to follow the case and render all possible assistance.

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